## マ 中心entral Administrative Tribunal ・ アネマ・Principal Bench ・ 「本学・一New Delhi」。

New Delhi this the 27th day of November, 1996.

Hon'ble Sh. S.R. Adige, Member (A)

Hon'ble Dr. Ap Vedavalli, Member (J)

Sh. A.A. Farooquee,
working as Dy. Commissioner of Police,
Delhi Police, R/o-Flat No.1;
P.S. Rajouri Garden,
New Delhi-110027.

See (By Advocate Dr. J.C. Madan)----

 $\sim$  Versus

- 1. Union of India
  through its Secretary,
  Ministry of Home Affairs,
  North Block,
  New Delhi.
  - 2. Secretary to the Govt. of India, w/ //
    www.Deptts.of.Personnel, w/ //
    North-Block, w//
    www.New.Delhi.
  - 3. Secretary, U.P.S.C., And Proceedings of the Secretary of the Process of the Pr

(By Advocate - None)

ORDER(Oral)
(Hon'ble Mr. S.R. Adige)

We have heard applicant's counsel Sh. J.C.

Madan. A Service of the service of the control of the service of t

respondents to implement their order dated 17.9.77 and a direction to the respondents to appoint him in the I.P.S.—in the year v1977, with all consequential benefits.

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3. The applicant's case is that he was at serial No.102 in the list of general candidates, out of 131 candidates who were selected in the Civil Services Examination, 1976. His contention is that he had equal marks as those who were at serial No.99-101 but no appointment letter was issued to him to join I.P.S. although 102 vacancies were available at that time

4. Applicant scounsel further states that this alleged mistake on the part of the respondents was learnt by him only in November, 1994, and immediately thereafter he filed a representation dated 22.11.94 to the Home Secretary (Union of India), which was forwarded through proper channel, but so far no reply has been received to the same, despite reminders.

5. According to the applicant's own averments the cause of action relates to 1977, and is, therefore, hit by limitation and lack of jurisdiction under Section 21 (2) (a) of the Administrative Tribunals Act, 1985.

we have no jurisdiction to consider this prayer and under the circumstance, the O.A. is dismissed, giving liberty to the applicant to agitate his grievance before any other appropriate forum, if so advised. No costs.

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(Dr. A. Vedavalli)
Member(J)

S.R. Adige)
Member(A)

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